NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

25. C.P. (IB)-538(MB)2023

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2024

NAME OF THE PARTIES:- Bank of Maharashtra
V/s
Snehlata Waman Mestry
Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 538(MB)2023

Presence:-

Mr. Shon Gadgil, Adv. … for Petitioner

Mr. Manish Jha, Adv. … for Personal Guarantor

Counsel appearing for the Petitioner states at bar that he is withdrawing his Vakalatnama from the present Company Petition as no instruction has been received from his client to proceed further in this case. Since no other Counsel is present on behalf of the Petitioner/Bank, the **Registry is directed** to issue notice to the Petitioner/Bank intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. List this matter on **20.09.2024.**

In the meanwhile, the Personal Guarantor is directed to file reply/objection, if any, against the report of the RP filed u/s 99 of the IB Code, 2019, by serving an advance copy on the other side at least two days before the next date of hearing.

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT